

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 200/MP/2021

Subject : Petition for relaxation of time limit and for issuance of Renewable Energy Certificate.

Petitioner : Grace Infrastructure Private Limited (GIPL)

Respondent : National Load Despatch Centre (NLDC)

Petition No. 201/MP/2021

Subject : Petition for relaxation of time limit and for issuance of Renewable Energy Certificate.

Petitioner : Leo Fasteners

Respondent : National Load Despatch Centre

Date of Hearing : 22.3.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Venkat Shastry Somayajula, GIPL and Leo Fasteners
Shri Gajendra Sinh Vasava, NLDC
Shri Kailash Chand Saini, NLDC

Record of Proceedings

Cases were called out for virtual hearing.

2. The representative of the Petitioners submitted that the instant Petitions have been filed seeking condonation of delay and relaxation of time limit stipulated in Regulation 7 of the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 by exercising the power to relax under the said regulation and for direction to the Respondent, NLDC for issuance of the Renewable Energy Certificates. The representative of the Petitioners further reiterated the averments made in the pleadings.

3. The representative of the Respondent, NLDC submitted that the Respondent does not have any objection towards both the Petitions and that the Commission may pass an order as deemed fit.

4. After hearing the representative of the Petitioner and the Respondents, the Commission admitted the Petitions.

5. The Commission further directed the Petitioners to furnish the following details/ information on affidavit by 14.4.2022:

(a) Installed capacity of the projects, capacity registered under REC, accreditation and registration of the projects along with relevant information on mode of sale of electricity;

(b) Energy Injection Report (EIR) for the relevant period;

(c) A copy of the Audit Report for the financial year, 2020;

(d) Project-wise explanation and reason for delay in obtaining the verified EIR from SLDCs and thereafter submitting the same for issuance of REC at NLDC; and

(e) Any incidental information, thereof.

6. Subject to the above, the Commission reserved the order in the Petitions.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**